



सत्यमेव जयते

Thiru. K.V. GIRIDHAR, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU

3rd Floor, Panagal Maalliga

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Chennai-15

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ENVIRONMENTAL CLEARANCE

Lr.No.SEIAA-TN/F.No.7641/1(a)/EC.No: 4424/2020 dated: 05.11.2020

To

Thiru. B. Gokulnath,
S/o. P. Baskaran,
No.100 NA, Meenangadu,
Masinaikenpatty,
Valapady,
Salem - 636 103.

Sir/Madam,

Sub: SEIAA-TN - Proposed Rough stone quarry lease over an extent of 1.00.0Ha in S.F.No. 241/14(Part) of Masinaikenpatty Village, Valapadi Taluk, Salem District, Tamil Nadu - Thiru. B. Gokulnath - issue of Environmental Clearance - Reg.

- Ref:**
1. Online proposal No.SIA/TN/MIN/161807/2020, Dated: 03.07.2020.
 2. Your Application for Environmental Clearance dated: 15.07.2020.
 3. Minutes of the 176th SEAC meeting held on 19.09.2020.
 4. Minutes of the 405th SEIAA meeting held on 20.10.2020.

Details of Minor Mineral Activity:-

This has reference to your application second cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	Name of Project Proponent and address	Thiru. B. Gokulnath,
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		S/o. P. Baskaran, No.100 NA, Meenangkadu, Masinaikenpatty, Valapady, Salem - 636 103.
2	Location of the Proposed Activity	
	Survey Number	241/14(Part)
	Latitude and Longitude	11°38'25.31"N to 11°38'26.94"N 78°13'40.25"E to 78°13'46.85"E
	Village	Masinaikenpatty
	Taluk	Valapadi
	District	Salem
3	Proposed Activity	
	i. Minor mineral	Rough Stone
	ii. Mining Lease Area	1.00.0Ha
	iii. Approved quantity	1,39,180m ³ of Rough stone
	iv. Depth of Mining	26m [1m Topsoil + 25m Rough Stone]
	v. Type of mining	Opencast Mechanized Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the District Collector with date	Na.Ka.No.184/2020/Kanimam/A, dated: 26.05.2020
	viii. Mining plan approval by Assistant Director of Geology and Mining, with date	Roc.184/2020/Mines-A, dated: 19.06.2020
	ix. Mining period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted.
5	Man Power requirement per day:	19 Employees
6	Utilities	




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	i. Source of Water :	Water Vendors & nearby tanks
	ii. Quantity of Water Requirement in KLD:	7.8 KLD
	a. Domestic & Drinking purpose	0.6 KLD
	b. Green Belt & Dust Suppression	7.2 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	1,13,014 Litres of HSD
7	Cost	
	i. Project Cost	Rs. 52.34 lakhs
	ii. EMP Cost	Rs. 3.80 lakhs
8	Validity:	
	This Environmental Clearance is granted for the production of 1,39,180m ³ of Rough stone for the period of 5 Years from the date of execution of the mining lease.	

The Proponent has furnished affidavit in One Hundred Rupees stamp paper attested by the Notary stating that

I, B. Gokulnath, S/o P.Baskaran, No. 100NA, Meenangadu, Masinaikenpatty, Valapady, Salem - 636 103., solemnly declare and sincerely affirm that:

I have apply for getting Environment Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Rough stone quarry over an extent of 1.00.0Ha of Government land in S.F.No. 241/14(Part) of Masinaikenpatty Village, Valapadi Taluk, Salem District, Tamil Nadu.

1. I swear to state and confirm that within 10km area of the quarry site, I have applied for environmental clearance; none of the following is situated.
 - a. Protected areas notified under the Wild Life (Protection) Act, 1972,
 - b. Critically polluted areas as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act, 1974,
 - c. Eco-Sensitive areas as notified,
 - d. Interstate boundaries within 10 km radius from the boundary of the proposed site




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2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. In Lakh)	CER Cost 2.0% of project cost (Rs. In Lakh)
1. Plantation will be carried out in the village road and Drinking water facilities to the Govt. School	55.14	1.11
2. If we are instructed by PWD / Competent bodies to desilt the water bodies nearby. We assure to spend out CER Cost for desilting / strengthening the bunds of the nearby water bodies etc., at around 2.0% from the total project cost		
Total Cost Allocation	55.14	1.11

3. The following quarries are located within the radius of 500m from the periphery of my quarry.

S. No.	Name of the Applicant/Lessee	Name of the village and Survey Numbers	Extent in Hectare	Lease Status
a. Existing Quarries				
1.	Sri Parasakthi Crusher Pvt Limited	Masinaikenpatty Village, 243/1(Part)	1.37.0	EC Obtained Working
b. Abandoned Quarries				
1.	T.Kasi Viswanathan	Masinaikenpatty Village, 219(U)	2.00.0	Expired
2.	S.R.Sivalingam	Masinaikenpatty Village, 241/14(Part)	3.00.0	Expired
c. Proposed Quarries				
1.	Thiru. B. Gokulnath	Masinaikenpatty Village, 241/14(Part)	1.00.0	Proposed
Total				

4. There will not be hindrance or disturbance to the people living during quarrying and transportation.
5. There is no approved habitation within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my quarry site.
8. The approach road belongs to us no other patta roads encounter for the haulage of quarry materials and machineries.




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9. I will not engage any child labour in my quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipment will be provided to all the labourers working in my quarry.
11. No permanent structures, temples, etc., are located within 300m radius from the periphery of my quarry.

I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the Assistant Director, Department of Geology & Mining, Salem District in his letter Roc.184/2020/Mines-A, dated: 19.06.2020 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

i) Details of Existing quarries

Sl. No.	Name of the lessee	Village	S.F. No	Extent in Hects	G.O. No. & Dated	Lease period	Status of the quarry
1.	Sri Parasakthi Crusher Pvt. Ltd.	Masinaickanpatty	243/1 (P)	1.370	Collector's Proceedings Roc.480/2017/ Mines-A/ dated 14.04.2018	14.07.2023	EC obtained Working

ii) Details of Abandoned quarries

Sl. No.	Name of the lessee	Village	S.F. No	Extent in Hects.	G.O. No. & Dated	Lease period	Status of the quarry
1.	T.Kasiviswanathan	Masinaikan patty	219 (Part)	2.00.0	Collector's Proceedings Roc.76/2009/ Mines-A/ dated 19.05.2009	10 Years from 18.6.2009 to 17.6.2019	Lease period expired.
2.	Thiru.S.R.Sivalingam	Masinaikan patty	241/14 (Part)	3.00.0	Collector's Proceedings Roc.120/2011/ Mines-A/ dated 01.03.2011	5 years from 26.05.2011 to 25.05.2016	Lease period expired.



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iii) Details of lease period expired quarries

Sl. No.	Name of the lessee	Village	S.F. No	Extent in Hects.	G.O. No. & Dated	Lease period	Status of the quarry

iv) Details of Proposed quarries

Sl. No.	Name of the lessee	Village	S.F. No	Extent in Hects.	G.O. No. & Dated	Lease period	Remarks
1.	Thiru.B.Gokulnath	Masinaickanpatty	241/14 (Part)	1.00.0	-	-	Mining Plan approved, awaiting for EC

Appraisal by SEAC:-

The proposal was placed in the 176th SEAC Meeting held on 19.09.2020. Based on the presentation made by the proponent and the documents furnished, after detail deliberation, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions:

1. Groundwater level and quality should be monitored once in six months in few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB
2. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
3. The proponent should erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
4. Proper barrier to reduce noise level, dust pollution and to hold down any possible fly material (debris) should be established by providing green belt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
5. The Project proponent shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining.




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- activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
6. The operation of the quarry should not affect the agriculture activities & water bodies near the project site.
 7. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
 8. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
 9. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.
 10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
 11. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A. No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
 12. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
 13. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
 14. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
 15. The amount of Rs. 1,13,000/- (2% of the project cost) shall be utilized as CER activities to carry out the work for providing the Smart Class Facilities & sanitation facilities for Masinaikenpatty Village Government School as reported before obtaining the CTO from TNPCB.




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Discussion by SEIAA and the Remarks:-

The proposal was placed before the SEIAA in its 405th Meeting held on 20.10.2020. After detailed discussion the Authority decided to grant Environmental Clearance subject to the conditions as recommended by the SEAC and subject to General conditions in addition to normal conditions.

1. All the condition imposed by the Assistant Director, Department of Geology and Mining vide Re. No.184/2020/Mines-A dated: 19.06.2020 should be strictly followed.
2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.
5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.
6. As per OM dated 30.09.2020 & 20.10.2020, the proponent shall furnish EMP to TNPCB by including all the activities proposed in CER for Rs.1.13Lakhs as committed in the affidavit. The CER activity shall be carried out before obtaining CTO from TNPCB

Part-A: Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.




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2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.




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17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF & CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF & CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-


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- i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
 28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
 30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
 31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
 32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
 33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.




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34. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
35. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
36. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
37. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Bunds to be provided at the boundary of the project site.
39. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
40. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
41. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
42. The Project Proponent shall provide solar lighting system to the nearby villages.
43. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
44. Safety equipments to be provided to all the employees.
45. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
46. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
47. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
48. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.




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49. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
50. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
51. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
52. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
53. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
54. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
55. All the commitment made by the project proponent in the Final EIA/EMP report shall be strictly followed.
56. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
57. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), G.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.




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2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.




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13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity




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Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


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Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Salem District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.





TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry

RED

CONSENT ORDER NO. 2104137669777

DATED: 29/03/2021.

PROCEEDINGS NO.F.2512SLM/RS/DEE/TNPCB/SLM/W/2021 DATED: 29/03/2021

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -After CTE -M/s B GOKULNATH ROUGH STONE QUARRY , S.F.No. 241/14 Part, MASINAICKENPATTI village Vazhappadi Taluk and Salem District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

- REF: 1. CTE Procs. Nos. F.2512SLM/RS/DEE/TNPCB/SLM/W&A/2020 dated: 16/12/2020.
2. Units application no. 37669777 for CTO-after CTE dated 09.03.2021
3. IR.No : F.2512SLM/RS/AEE/SLM/2021 dated 23.03.2021
4. Minutes of the 168th DLCCC meeting held on 25.03.2021 (Item No. 168-06)

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . B GOKULNATH ROUGH STONE QUARRY
S.F No.241/i4 Part,
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed

This CONSENT is valid for the period ending March 31, 2025

GOPALAKRISHNA
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Date: 2021.03.31 06:25:46 +

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietor,
M/s.B GOKULNATH ROUGH STONE QUARRY,
No.100NA, Meenangadu,
Masinaickenpatty,
Valapadi Taluk, Salem District

Pin 636103

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone	139180	Cu.m/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.48	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1				
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO ₄)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH ₃)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint, Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat and dispose the sewage through septic tank and soak pit arrangement.
2. The unit shall ensure that no trade effluent is generated at any stage of its activities.
3. The unit shall execute the Mining Lease Agreement with the District Administration before commissioning of the quarrying activities and shall be complied with all the conditions prescribed in the same.
4. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr. No. SEIAA-TN/F.No.7641/1(a)/ EC.No.4424/ 2020 dated: 05.11.2020 at all times.
5. The unit has to ensure that it has to quarry and remove Rough Stone – 1,39,180 m³ over an extent of 1.00.0 hectares for a period of five years from the date of execution of mining lease or the period required to exhaust the quantity to remove Rough Stone – 1,39,180 m³ whichever is earlier.
6. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone mentioned in the Environmental Clearance exhausted, whichever is earlier.
7. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The unit shall collect and store the rejects of the mining activities within the unit's area.
10. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
11. The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
12. The operation of the unit shall not invite any public complaints.
13. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
14. The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated teacups and plastic tumblers, water pouches and packets, plastic straw, plastic carrybags and plastic flags, irrespective of thickness within the industry premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc.,
15. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carry out quarrying operation during night hours.
16. The unit shall utilize only the earmarked & leased executed mining area only.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
19. The unit shall remit arrear consent fee if any, as and when demand raised by Board.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form-V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

RED

CONSENT ORDER NO. 2104237669777 DATED: 29/03/2021.

PROCEEDINGS NO.F.2512SLM/RS/DEE/TNPCB/SLM/A/2021 DATED: 29/03/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. B GOKULNATH ROUGH STONE QUARRY , S.F.No. 241/14 Part, MASINAICKENPATTI village Vazhappadi Taluk and Salem District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE Procs. Nos. F.2512SLM/RS/DEE/TNPCB/SLM/W&A/2020 dated: 16/12/2020
2. Units application no. 37669777 for CTO-after CTE dated 09.03.2021
3. IR.No : F.2512SLM/RS/AEE/SLM/2021 dated 23.03.2021
4. Minutes of the 168th DLCCC meeting held on 25.03.2021 (Item No. 168-06)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . B GOKULNATH ROUGH STONE QUARRY,
S.F No.241/14 Part,
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed

This CONSENT is valid for the period ending March 31, 2025

GOPALAKRISHNAN Digitally signed by
GOPALAKRISHNAN
Date: 2021.03.31 06:24:36 +05
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietor,
M/s.B GOKULNATH ROUGH STONE QUARRY,
No.100NA, Meenangkadu,
Masinaickenpatty,
Valapadi Taluk, Salem District

Pin: 636103

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.

4. File



TAMILNADU POLLUTION CONTROL BOARD

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SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone	139180	Cu.m/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement	Fugitive	Water Spray System	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder:

Sl.	Parameter	Unit	Tolerance limits	Stacks
Annexure enclosed if applicable. :-				

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 50	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³	0.5	0.5
			microgram/m ³	1.0	1.0
7.	Carbon Monoxide (CO)	8 Hours	miligram/m ³	02	02
		1 Hour	miligram/m ³	04	04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³	100	100
			microgram/m ³	400	400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate and maintain the APC measures continuously and effectively so that the emission shall meet the NAAQ / Emission Standards prescribed by the Board.
2. The unit shall operate and maintain water sprinkling for the suppression of dust while movement of Vehicle and during loading and unloading of materials etc., efficiently and continuously so as to satisfy the NAAQ/Emission standards as prescribed by the Board.
3. The unit shall comply with Ambient Noise Level Standards prescribed by the Board.
4. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr. No. SEIAA-TN/F.No.7641/1(a)/ EC.No.4424/ 2020 dated: 05.11.2020 at all times.
5. The unit has to ensure that it has to quarry and remove Rough Stone – 1,39,180 m³ over an extent of 1.00.0 hectares for a period of five years from the date of execution of mining lease or the period required to exhaust the quantity to remove Rough Stone – 1,39,180 m³ whichever is earlier.
6. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone mentioned in the Environmental Clearance exhausted, whichever is earlier.
7. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The unit shall collect and store the rejects of the mining activities within the unit's area.
10. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
11. The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
12. The operation of the unit shall not invite any public complaints.
13. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
14. The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups and plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags, irrespective of thickness within the industry premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc..
15. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carry out quarrying operation during night hours.
16. The unit shall utilize only the earmarked & leased executed mining area only.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
19. The unit shall remit arrear consent fee if any, as and when demand raised by Board.

GOPALAKRISHNAN

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Date: 2021.03.31 06:25:16 +

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

சேலம் மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் (பொ)
அவர்களின் செயல்முறை ஆணை.

பிறப்பிப்பவர்: திரு.அ.பாலமுருகன்.,எம்.எஸ்சி.,எம்.பி.ஏ.,

சார்வரி, மார்கழி 14, திருவள்ளூர் ஆண்டு 2051

ந.க.184/2020/கனிமம்-அ

நாள்: 29.12.2020.

பொருள்: கனிமங்களும் குவாரிகளும் - சிறுகனிமம் - சாதாரண கற்கள் -
சேலம் மாவட்டம் - வாழப்பாடி வட்டம் - மாசிநாயக்கன்பட்டி-
கிராமம் - புல எண்.241/14(பாகம்) விஸ்தீரணம் 1.00.0 ஹெக்டேர்
பரப்பளவில் அரசு நிலத்தில் அமைந்துள்ள சாதாரண
கற்குவாரிக்கு டெண்டருடன் இணைந்த பொது ஏல முறையில் 10
வருட காலத்திற்கு குத்தகை வழங்க டெண்டர்/பொது ஏலம்
நடத்தப்பட்டது - பொது ஏலத்தில் அதிக தொகை கோரிய
திரு.பி.கோகுல்நாத் என்பவருக்கு குவாரி குத்தகை அனுமதி
வழங்கி ஆணையிடல் - தொடர்பாக.

- பார்வை:
1. சேலம் மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண்.03, நாள்
22.01.2020.
 2. 31.01.2020 அன்று தினமணி நாளிதழில் வெளியிடப்பட்ட
பத்திரிக்கை செய்தி.
 3. திரு.கே.சரவணன் த/பெ.கைலாஸ், 185, செல்லியம்மன் நகர்,
எம்.பெருமாபாளையம் அஞ்சல், வாழப்பாடி வட்டம், சேலம்-
636 111 என்பவரது டெண்டர் விண்ணப்பம் நாள் 05.02.2020.
 4. திரு.பி.பாஸ்கரன் த/பெ.ஆர்.பழனியப்பன், 100என்ஏ,
மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம்-636 103
பொதுஏல மனு நாள் 06.02.2020.
 5. திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன், 100என்ஏ,
மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம்-636 103
பொது ஏல மனு நாள் 06.02.2020.
 6. சேலம் மாவட்ட ஆட்சித்தலைவர் கடித ந.க.எண்.184/ 2020/
கனிமம்/அ நாள் 26.05.2020.
 7. திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன், கடித நாள்
02.06.2020.
 8. இவ்வலுவலக இதே கடித ந.க.எண் மற்றும் நாள் 19.06.2020.
 9. மாநில சுற்றுச் சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு சேலம்
கடித எண்.SEIAA-TN/ F.No. 7641/ 1(a)/ EC.No:
4424/2020 நாள் 05.11.2020.
 10. இவ்வலுவலக இதே அறிவிப்பு எண் மற்றும் நாள் 11.12.2020.
 11. அரசாணை எண்.169 தொழிற்(எம்.எம்.சி) துறை நாள்
04.08.2020.
 12. தமிழ்நாடு மாகாணக் கட்டுப்பாட்டு வாரியத்தின் செயல்முறை
ஆணை எண். F.2512SLM/RS/ DEE/TNPCB/ SLM/A/
W/2020 dated 16.12.2020
 13. திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன், கடித நாள்
28.12.2020.

ஆணை:-

சேலம் மாவட்டத்தில் அரசு புறம்போக்கு நிலங்களில் அமைந்துள்ள தகுதி வாய்ந்த
சாதாரண கற்குவாரிகளுக்கு டெண்டருடன் இணைந்த ஏல முறையில் குவாரி குத்தகை வழங்க
விண்ணப்பங்கள் வரவேற்க அறிவிக்கை பார்வை 1-ல் கண்ட மாவட்ட அரசிதழ் சிறப்பு
வெளியீட்டில் வெளியிடப்பட்டது. டெண்டர் விண்ணப்பங்கள் 05.02.2020 அன்று மாலை 05.00

மணி வரை பெறப்பட்டு சேலம் மாவட்டத்தில் அமைந்துள்ள குவாரிகளுக்கு டெண்டருடன் இணைந்த ஏலம் 06.02.2020 அன்று காலை 11.00 மணி முதல் டெண்டருடன் இணைந்த ஏலம் நடைபெறும் என அறிவிக்கப்பட்டது. இது தொடர்பாக, தினமணி நாளிதழில் 31.01.2020 அன்று அறிவிக்கையும் வெளியிடப்பட்டது.

2) மாவட்ட ஆட்சியர் அவர்களால் அங்கீகரிக்கப்பட்ட சேலம் மாவட்ட பிற்படுத்தப்பட்ட நல அலுவலர் அவர்கள் மாவட்ட ஆட்சியர் அவர்களின் சார்பாக ஏலம் நடத்தி டெண்டர் மனுக்களை திறக்கும் அலுவலராக நியமனம் செய்யப்பட்டு 06.02.2020 அன்று காலை 11.00 மணி முதல் சேலம் மாவட்டத்திலுள்ள குவாரிப் பட்டியலில் கண்ட வரிசைப்படி ஏலம் நடத்தப்பட்டு பின்பு டெண்டர் மனுக்கள் திறக்கப்பட்டது.

3) குவாரிப்பட்டியலின் வரிசை எண்.10-ல் கண்ட சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், அரசு புறம்போக்கு புல எண்.241/14(பாகம்)-ன் விஸ்தீரணம் 1.00.0 ஹெக்டேர் பரப்பளவில் அமைந்துள்ள சாதாரண கற்குவாரிக்கு 10 ஆண்டுகளுக்கு குவாரி குத்தகை வழங்கக் கோரி கீழ்க்கண்ட நபர்கள் உரிய ஆவணங்கள் மற்றும் உரிய கேட்பு வரைவோலையுடன் விண்ணப்பம் செய்து டெண்டர் மற்றும் பொது ஏலத்தில் கீழ்க்கண்டவாறு கலந்து கொண்டனர்.

வ. எண்	டெண்டர் விண்ணப்பம் அளித்தவர்கள் விபரம்	டெண்டர் கோரிய தொகை	வ. எண்	ஏலத்தில் கலந்து கொண்டவர்கள் விபரம்	அதிகபட்சமாக கோரிய ஏலத்தொகை
1.	திரு.கே.சரவணன் த/பெ.கைவாஸ், 185, செல்லியம்மன் நகர், எம்.பெருமாபாளையம் அஞ்சல், வாழப்பாடி வட்டம், சேலம்-636 111	ரூ.28,60,000/-	1.	திரு.பி.பாஸ்கரன் த/பெ.ஆர்.பழனியப்பன், 100என்ஏ, மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம்-636 103	ரூ.28,75,000/-
	--	--	2.	திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன், 100என்ஏ, மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம்-636 103	ரூ.28,80,000/-

4) மேற்கண்டவாறு நடைபெற்ற டெண்டர்/பொது ஏலத்தில் அதிகபட்சமாக ரூ.28,80,000/-க்கு திரு.பி.கோகுல்நாத் என்பவர் ஏலத்தில் கோரிய தொகை மாவட்ட ஆட்சியர் அவர்களால் நிர்ணயம் செய்யப்பட்ட குறைந்தபட்ச குத்தகை தொகை (upset price) ரூ.28,50,000/-ஐ காட்டிலும் அதிகமாக உள்ளதால், அவர் பெயரில் ஏலம் முடிக்கப்பட்டது. மேற்கண்ட ஏலதாரர் பிணை வைப்புத் தொகை மற்றும் டெண்டர் தொகையில் 10% தொகையை விதிகளின்படி உடனேயும், மீதமுள்ள மற்றும் மொத்த குத்தகைத் தொகைகளை கீழ்க்கண்டவாறு விதிகளின்படி ஒரு வார காலத்திற்குள் செலுத்தியுள்ளார்.

வ. எண்	டெண்டர்/ ஏலத்தொகை	குத்தகை தொகை செலுத்திய விபரம்				வருமான வரி செலுத்திய விபரம்
1	ரூ.28,80,000/-	10% குத்தகைத் தொகை ரூ.3,00,000/-	ரூ.3,00,000/-	-	ரூ.3,00,000/- க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண்.81 நாள் 07.02.2020	2% ரூ.57,600/- ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். 00005 நாள். 15.02.2020
		மீதி 90% டெண்டர்/ ஏலத்தொகை	ரூ.25,55,000/-	DD.No.493340 Dt.05.02.2020 Rs.2,86,000/- LVB, Salem	ரூ.2,86,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். இல்லை நாள். 11.02.2020	
				DD.No.493327 Dt.03.02.2020 Rs.25,000/- LVB, Salem	ரூ.25,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். இல்லை நாள். 11.02.2020	
				DD.No.493328 Dt.03.02.2020 Rs.25,000/- LVB, Salem	ரூ.25,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். இல்லை நாள். 11.02.2020	
					ரூ.22,19,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். 106 நாள். 11.02.2020	
		EMD	ரூ.25,000/-	DD.No.493323 Dt.03.02.2020 Rs.25,000/- LVB, Salem	ரூ.25,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். இல்லை நாள். 11.02.2020	
		மொத்தம்	ரூ.28,80,000/-		ரூ.28,80,000/-	

5) எனவே, மேற்கண்ட குவாரிக்கு அரசு நிர்ணயம் செய்த தொகையான ரூ.28,80,000/-ஐ விட அதிக தொகையான ரூ.28,80,000/- (ரூபாய் இருபத்தி எட்டு இலட்சத்து என்பதாயிரம் மட்டும்) ஏலம் கோரியுள்ள திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன், 100என்ஏ, மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம்-636 103 என்பவருக்கு சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், அரசு புறம்போக்கு புல எண்.241/14(பாகம்)-ன் விஸ்தீரணம் 1.00.0 ஹெக்டேர் பரப்பளவில் குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றும் நாளிலிருந்து 10 ஆண்டுகளுக்கு சாதாரண கற்கள் வெட்டியெடுக்க தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 8(1)(b)-ன்படி குத்தகை வழங்க தகுதியான பரப்பு என்பதை அவருக்கு தெரிவித்து குவாரி குத்தகை வழங்குவது தொடர்பாக மேல்நடவடிக்கை எடுக்க

தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் திருத்தப்பட்ட விதி 41 மற்றும் 42-ல் குறிப்பிட்டவாறு சுரங்கத்திட்டம் மற்றும் சுற்றுச்சூழல் தடையின்மைச் சான்று சமர்ப்பிக்க பார்வை 6-ன்படி அறிவுறுத்தப்பட்டது. பார்வை 7-ல் மனுதாரரால் சுரங்க திட்டம் சமர்ப்பிக்கப்பட்டதின் பேரில், பார்வை 8-ல் காணும் இவ்வலுவலக கடிதத்தின்படி சுரங்க திட்டம் ஒப்புதல் செய்து தரப்பட்டுள்ளது.

6) பார்வை 9-ல் மாநில சுற்றுபுறச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு, சென்னை மேற்படி புலத்தில் சாதாரணகற்கள் / ஜல்லி குவாரி செய்ய உள்ளூர் தினசரி பத்திரிக்கையில் தடையின்மை சான்று பெற்றதற்கான செய்தி வெளியிடப்படவேண்டும் என்ற சில நிபந்தனைகளின் அடிப்படையில் சான்று வழங்கப்பட்டுள்ளது.

7) அதன்பேரில், பார்வை 10-ல் காணும் இவ்வலுவலக அறிவிப்பின்படி திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன் என்பவருக்கு காப்பு தொகையாக ரூ.5,76,000/- பரப்பு வரியாக ரூ.1,500/- ஆகியவற்றை உரிய அரக கணக்குத்தலைப்பில் செலுத்தியமைக்கான சலான் ஆகியவற்றை சமர்ப்பிக்கப்பட வேண்டும் எனவும் மேலும், குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் பொருட்டு ரூ.1,99,100/- மதிப்புள்ள குத்தகை ஒப்பந்தப்பத்திரம் குறிப்பிட்டுள்ள காலக்கெடுவிற்குள் ஆஜர்படுத்த வேண்டும் என தெரிவிக்கப்பட்டது.

8) அதன்படி, பார்வை 13-ல் திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன் என்பவர் மாவட்ட சுற்றுபுறச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பின் நிபந்தனைகளின்படி, 2 உள்ளூர் தினசரி பத்திரிக்கையில் தடையின்மை சான்று பெற்றதற்கான செய்தி வெளியிடப்பட்ட அறிவிப்பு, உள்ளூர் பஞ்சாயத்திற்கு கடிதம் அனுப்பப்பட்ட பதிவு அஞ்சல் ஒப்புதல், கல் குவாரி செய்ய அனுமதி கேட்கும் பகுதி முழுவதும் சிகப்பு கொடி கட்டப்பட்டுள்ளது அதற்கான புகைப்படம், பரப்பு வரியாக ரூ.1,500/- காப்புத் தொகையாக ரூ.5,76,000/- பாரத ஸ்டேட் வங்கி நாள் 16.12.2020 மற்றும் 21.12.2020 அன்று செலுத்திய அசல் சலான்கள் மற்றும் அருகாமையில் உள்ள புறம்போக்கு பகுதியில் எவ்வித குவாரிப்பணியும் மேற்கொள்ளாமட்டேன் என்பதற்குண்டான அபிடவிட் மற்றும் பார்வை 12-ன்படி தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையில்லா சான்று பெற்றுள்ளதாக தெரிவித்து அதன் நகல்கள் ஆகியவை இணைத்து கடிதம் அளித்துள்ளார்.

9) இதற்கிடையில், பார்வை 11-ல் காணும் அரசாணை எண்.169 தொழிற்(எம்.எம்.சி) துறை நாள் 04.08.2020-ன்படி அரக மற்றும் பட்டா நிலங்களில் உள்ள சிறுவகை கனிம குவாரிகளுக்கு அனுமதி வழங்கவும், குத்தகை பத்திரம் நிறைவேற்றவும், சம்மந்தப்பட்ட மாவட்ட உதவி/துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அலுவலர்களுக்கு அதிகாரம் வழங்கி ஆணை பிறப்பிக்கப்பட்டுள்ளது.

10) எனவே, வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், அரசு புறம்போக்கு புல எண். 241/14(பாசும்)-ன் விஸ்தீரணம் 1.00.0 ஹெக்டேர் பரப்பளவில் அரசு புறம்போக்கு நிலத்தில் சாதாரணகற்கள் வெட்டியெடுக்க திரு.பி.கோகுல்நாத் த/பெ.பி.பாஸ்கரன், 100எள்ஏ, மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம்-636 103 என்பவருக்கு அரசாணை ஏண்.169 தொழில் (எம்எம்சி.1) துறை நாள் 04.08.2020 மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகைகள் விதிகளின் விதி 8(1) ஆகியவற்றின்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றும் நாளிலிருந்து பத்து (10) ஆண்டுகளுக்கு சாதாரணகல் குவாரி செய்ய மாநில சுற்றுச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையில்லா சான்று ஆகியவற்றில் விதித்துள்ள நிபந்தனைகள் மற்றும் கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

1. 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகள், அட்டவணை II-ல் கண்டுள்ளபடி குவாரி செய்யப்படும் கனிமங்களுக்குரிய சீனியரேஜ் தொகை அவ்வப்போது செலுத்தி கனிமம் சொண்டு செல்லப்பட வேண்டும்.
2. குத்தகை பகுதிக்கும், அருகிலுள்ள அரசு புறம்போக்கு நிலங்களுக்கும் 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி மேற்கொள்ள வேண்டும்.
3. மெருகேற்றக்கூடிய கிராளைட் கற்கள்-வெட்டியெடுக்க கூடாது.
4. விண்ணப்ப புலத்திற்கு சுற்றிலும் உள்ள பட்டா மற்றும் புறம்போக்கு நிலங்களுக்கு முள்வேலி அமைக்கப்பட வேண்டும்.
5. குழந்தை தொழிலாளர்களை வேலைக்கு அமர்த்தல் கூடாது.

இணைப்பு:

1. குத்தகை வழங்கப்பட்ட பகுதியினை எல்லைகள் நிர்ணயிக்கப்பட்டுள்ள புல வரைபடம்.
2. கல் குவாரி பணி செய்வதற்கான நிபந்தனைகள்.

Anna
29/12/2020

உதவி இயக்குநர் (பொ),
புவியியல் மற்றும் சுரங்கத்துறை,
சேலம்.

பெறுதல்

திரு.பி.கோகுல்நாத்,
த/பெ.பி.பாஸ்கரன்,
100எள்ஏ, மீனங்காடு,
மாசிநாயக்கன்பட்டி கிராமம்,
வாழப்பாடி வட்டம், சேலம்-636 103.

29/12/2020

நகல்:-

1. இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.
2. மண்டல இணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் மண்டலம், சேலம் அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.
3. வருவாய் கோட்டாட்சியர், சேலம்-தகவலுக்காக.
4. வட்டாட்சியர், வாழப்பாடி -தகவலுக்காக.
5. கிராம நிர்வாக அலுவலர், மாசிநாயக்கன்பட்டி கிராமம், வாழப்பாடி வட்டம்-கனிம பதிவேடுகளில் பதியும் பொருட்டு.

நிபந்தனைகள்

1. குத்தகை காலம், குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் நாளிலிருந்து பத்து ஆண்டுகளாகும்.
2. குவாரி குத்தகை வழங்கப்பட்ட இடத்தில் குவாரி செய்யும் வேலிக்கல்/ குண்டுக்கல்/ கட்டுக்கல்/ சக்கை மற்றும் ஐல்லி ஆகியவற்றை மேற்படி இடத்திலிருந்து வெளியில் எடுத்துச் செல்வதற்கு முன்பு அவை ஒவ்வொன்றிற்கும் அவற்றிற்குரிய வீதத்தில் சீனியரேஜ் தீர்வை செலுத்தி இவ்வலுவலகத்தில் பரமிட் மற்றும் நடைச்சீட்டு பெற்ற பின்புதான் மேற்படி கனிமங்களை குவாரியிலிருந்து வெளியில் எடுத்துச் செல்ல வேண்டும். 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், இணைப்பு II-ல் அவ்வப்போது அரசால் நிர்ணயிக்கப்படும் வீதத்தில் பாப்பு தீர்வை செலுத்த வேண்டும். மேற்கண்ட தொகையைத் தவிர அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் இதர தொகைகளையும் குத்தகைதாரர் செலுத்த வேண்டும்.
3. குத்தகை இடத்திற்கு அருகிலுள்ள குடியிருப்புகள், கட்டடங்கள், நீர்நிலைகள், குளங்களின் கரைகள், மரங்கள், சாலைகள், வண்டிப்பாதைகள், நடைபாதைகள் மற்றும் இதர பொதுச் சொத்துக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
4. குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகாமையில் உள்ள பட்டாதாரர்கள் மற்றும் பொது மக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
5. அ) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகிலுள்ள ரயில்பாதைகள், சாலைகள், மின்னாரம் மற்றும் தொலைபேசி கம்பிகளுக்கு 50 மீட்டரும், குடியிருப்பு பகுதியிலிருந்து 300 மீட்டரும், நடைபாதைகள், கிராம சாலைகளுக்கு 10 மீட்டரும் பாதுகாப்பு இடைவெளி விட்டு குவாரி செய்ய வேண்டும்.
ஆ) அருகிலுள்ள அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.

இ) அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.

6. உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் (அல்லது) அரசால் அதிகாரம் வழங்கப்பட்ட அலுவலரை குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிடவும், குவாரி பதிவேடுகள், ஆவணங்கள் மற்றும் கணக்கை சரிபார்க்கவும் அனுமதிக்க வேண்டும். இது சம்மந்தமாக அவர்கள் கோரும் அனைத்து விவரங்களையும் வழங்க வேண்டும்.
7. சுற்றுப்புற சூழ்நிலை பாதுகாப்பு, கனிம பாதுகாப்பு, தொழிலாளர் பாதுகாப்பு முதலியவற்றைக் கருத்தில் கொண்டு விஞ்ஞான அடிப்படையில் திறமையுடன் முறையாகக் குவாரி செய்ய வேண்டும்.
8. உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் மற்றும் இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, ஆகியோரால் அதிகாரம் வழங்கப்பட்ட அலுவலரை மேலே பத்தி (5)-ல் குறிப்பிட்டுள்ள நிபந்தனைகள் தொடர்பாகவும், மேற்கண்ட அலுவலர்களின் ஆணையை நிறைவேற்றவும் குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிட அனுமதிக்க வேண்டும்.
9. குத்தகைதாரரின் செலவில் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றி அதனை பதிவு செய்வதற்கு முன்பு குத்தகை இடத்தில் குவாரி மற்றும் இது சம்மந்தப்பட்ட வேலைகளைத் தொடங்கக்கூடாது.
10. குத்தகை வழங்கப்பட்டுள்ள இடத்திற்குள் எல்லையிலிருந்து 7.5 மீட்டர் தூரத்திற்குள் குவாரி செய்யக் கூடாது.
11. பொது சாலைகளிலிருந்து குத்தகை வழங்கப்பட்ட இடத்திற்குச் செல்ல பாதை வசதி குத்தகைதாரர் சொந்த பொறுப்பில் செய்து கொள்ள வேண்டும்.
12. குத்தகை ஒப்பந்தப்பத்திரத்துடன் இணைத்துள்ள வரைபடத்தில் காட்டியுள்ள குத்தகை இடத்தைச் சுற்றிலும் எல்லைக்கற்கள் நட்டு அவற்றைச் சரியானபடி பராமரிக்க வேண்டும்.
13. 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் இணைப்பு XII-ல் உள்ள படிவங்களில் முறையே இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டிணைத் தயார் செய்து அவற்றில் உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்களால் அதிகாரம் வழங்கப்பட்ட அலுவலரின் கையொப்ப முத்திரை மற்றும் அலுவலக முத்திரைகள் பெற்று குவாரியிலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஐல்லி ஆகியவற்றை வெளியில் எடுத்துச் செல்லும் ஒவ்வொரு வாகனத்திற்கும் ஒவ்வொரு நடைக்கும் வழங்கப்படவேண்டும். குண்டுக்கல், கட்டுக்கல், சக்கைகள், ஐல்லி ஆகியவற்றை ஏற்றிச் செல்லும் ஒவ்வொரு வாகனமும் அதனைச் சோதனைச் செய்வதற்கு அதிகாரம் பெற்ற அலுவலர் சோதனைச் செய்யப்போது நடைச்சீட்டிணைக் காண்பிக்க வேண்டும். இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டின் நகல்களை குவாரியில் வைத்திருக்க வேண்டும். முறையான இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டுகள் இல்லாமல் கனிமங்களை ஏற்றிச் செல்லும் வாகனங்கள் 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் மற்றும் சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம், 1957-ன்படி கைப்பற்றப்பட்டு, குத்தகைதாரர் மீது நடவடிக்கை எடுக்கப்படுவதுடன் குவாரிக் குத்தகையையும் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.

14. குத்தகை வழங்கப்பட்ட இடத்தை குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி குவாரி செய்ய மட்டும் பயன்படுத்த வேண்டும். குத்தகை உரிம ஆணை அல்லது குத்தகை ஒப்பந்தப்பத்திரத்தில் தவறுதலாக கனிம விவரம் குறிக்கப்பட்டு இருந்தால் அதனை எந்த நேரத்திலும் திருத்துவதற்கு உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்களுக்கு அதிகாரம் உண்டு. குத்தகைதாரர் அதுபற்றியுள்ள அறிவிப்பில் எந்த உரிமையையும் கோரமுடியாது.
15. மெருகேற்றுவதற்கும், அயல் நாட்டிற்கு ஏற்றுமதி செய்வதற்கும் பயன்படும் பெரிய கந்துண்டங்கள் வடிவத்தில் கற்குவாரி செய்யக் கூடாது.
16. குத்தகை ஒப்பந்தப்பத்திரத்தில் குறிக்கப்படாத வேறு ஏதாவதொரு கனிமம் கிடைத்தால், அதனை சம்மந்தப்பட்ட அலுவலரின் அனுமதியைப் பெறாமலும், அதற்குரிய சீனியரேஜ் தொகையைச் செலுத்தாமலும் எடுக்கக்கூடாது. புதிய கனிமம் கிடைத்த விவரத்தை 30 தினங்களுக்குள் தெரிவிக்காமல் எடுத்துச் சென்றால் இக்குற்றத்திற்கு அந்த கனிமத்திற்குரிய சாதாரண சீனியரேஜ் கட்டணத்தைப்போல் 15 மடங்குவரை உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்களால் அபராதம் விதித்து வசூலிக்கப்படும்.
17. குத்தகை காலம் முடிந்தபிறகு, குத்தகை வழங்கப்பட்ட இடத்திலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லியை குவாரி செய்து வெளியில் எடுத்துச் செல்ல குத்தகைதாரருக்கு உரிமையில்லை.
18. குத்தகை காலம் முடிவடைந்த பிறகு குத்தகை இடத்தில் எஞ்சின், மெஷின் போன்ற எந்தவிதமான தளவாட பொருட்களையும் வைத்திருக்கக்கூடாது. அவற்றை குத்தகை காலத்தில் கடைசி நாளன்று குத்தகைதாரர் எடுத்துச் சென்றுவிட வேண்டும்.
19. குத்தகையை வேறு எவருக்கும் உள் குத்தகைக்கு விடக்கூடாது.
20. குவாரி செய்வதில் இழப்பு ஏற்படின் நஷ்டஈடு கேட்கக்கூடாது.
21. குவாரியில் வேலை செய்யும் தொழிலாளர்கள் மற்றும் இதர நபர்களுக்கு விபத்து ஏதாவது ஏற்படின் அதற்கு முழுப் பொறுப்பினையும் குத்தகைதாரரைச்சேரும். இதற்கு அரசு பொறுப்பல்ல.
22. அரசுக்கு செலுத்த வேண்டிய தொகையை உரிய காலத்திற்குள் செலுத்தவில்லை என்றால் அத்தொகை 24 % அல்லது அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் வீதத்தில் வட்டியுடன் குத்தகைதாரரிடமிருந்து வசூலிக்கப்படும்.
23. அரசுக்கு செலுத்த வேண்டிய பாக்கித் தொகை தமிழ்நாடு வருவாய் வசூல் சட்டம் 1864-ன் கீழ் வசூலிக்கப்படும்.
24. குத்தகை நிபந்தனைகள், 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், அரசு, இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் ஆகியோரது ஆணைகள் மீறப்படின் மீறலுக்கு அபராதம் விதிப்பதோடு அல்லாமல் குத்தகைதாரருக்கு நேர்முக விசாரணைக்கு வாய்ப்பளித்த பின்பு குத்தகை உரிமம் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
25. அரசின் அவ்வப்போதைய ஆணைகளுக்கேற்ப நிபந்தனைகளை மாற்றி அமைக்கவோ, நீக்கவோ, கூடுதலாக சேர்க்கவோ, உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்களுக்கு முழு அதிகாரம் உண்டு.
26. மேற்கூறிய நிபந்தனைகளுடன் 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம் 1957, உதவி இயக்குநர் (பொ), புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்களால் அவ்வப்போது பிரிப்பிக்கப்படும் ஆணைகள் குத்தகைதாரரைக் கட்டுப்படுத்தும்.
27. குவாரிகள்/ சுரங்கங்களுக்கு பொருந்தக்கூடிய தொழிலாளர் சட்டங்களுக்கு கட்டுப்பட்டு குத்தகைதாரர் குவாரி செய்யவேண்டும். தவறினால் சம்மந்தப்பட்ட அரசின் சட்டப்பூர்வமான நடவடிக்கைகளுக்கு குத்தகைதாரர் உள்ளாக வேண்டி இருக்கும்.
28. இந்திய வெடிமருந்து சட்டம் 1884 (Central Act IV of 1884)-ன்படி உரிய வெடிமருந்து உரிமம் பெற்று குத்தகைதாரர் பாறைகளை வெடிவைத்து உடைக்க வேண்டும். தவறும் பட்சத்தில் குத்தகைதாரர் கடும் தண்டனைக்கு உள்ளாக வேண்டியிருக்கும்.
29. இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சென்னை அவர்களின் கடித நக. 2735/ எம்எம்/ 2020 நாள் 28.08.2020-ன்படி குவாரி குத்தகை முடிவுற்ற பின் கால்நடை மேச்சலுக்கு ஏற்ற நிலையில் மாற்றியமைக்கப்பட வேண்டும்.
30. குத்தகைதாரர் குவாரியில் குழந்தை தொழிலாளர்களை பணியமர்த்தக்கூடாது.

உதவி இயக்குநர் (பொ),
புவியியல் மற்றும் சுரங்கத்துறை,
சேலம்.

NAME BOARD



Network: 04-Dec-2021 at 11:30:12 AM IST
TN, Salem, Vazhapadi



Network: 04-Dec-2021 at 11:29:57 AM IST
TN, Salem, Vazhapadi

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BOUNDARY STONE 1

BOUNDARY STONE 2



Network 04-Dec-2021 at 11:22:43 AM IST
TN Salem Vazhapadi

FENCING



Network 04-Dec-2021 at 11:22:51 AM IST
TN Salem Vazhapadi

BOUNDARY STONE 3



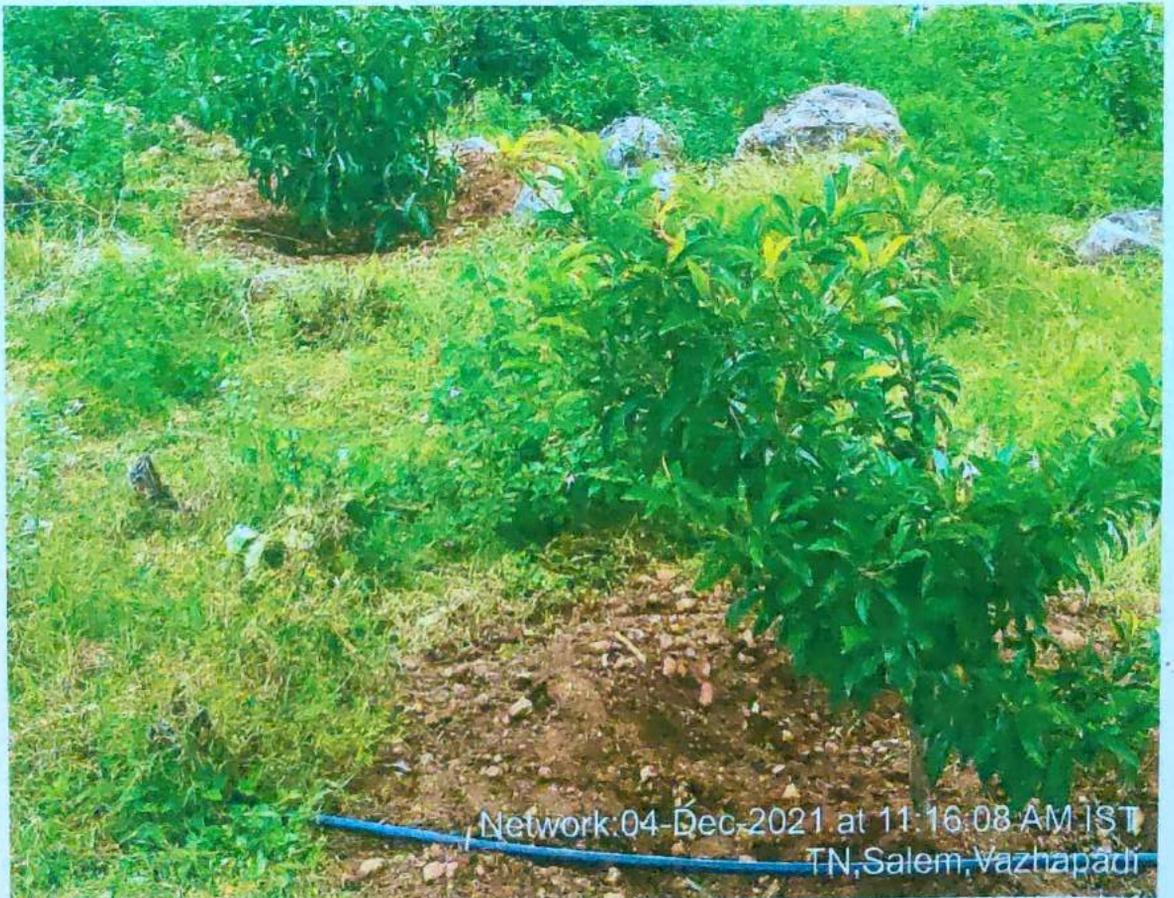
BOUNDARY STONE 4





Network:04-Dec-2021 at 11:15:01 AM IST
TN,Salem,Vazhapadi

FENCING



Network:04-Dec-2021 at 11:16:08 AM IST
TN,Salem,Vazhapadi

FENCING



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GREEN BELT

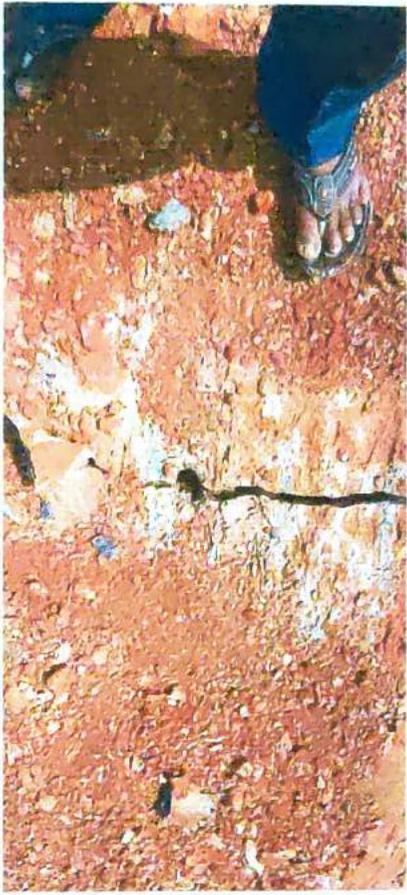


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TN, Salem, Vazhapadi



Network 04-Dec-2021 at 11:16:59 AM IST
TN, Salem, Vazhapadi

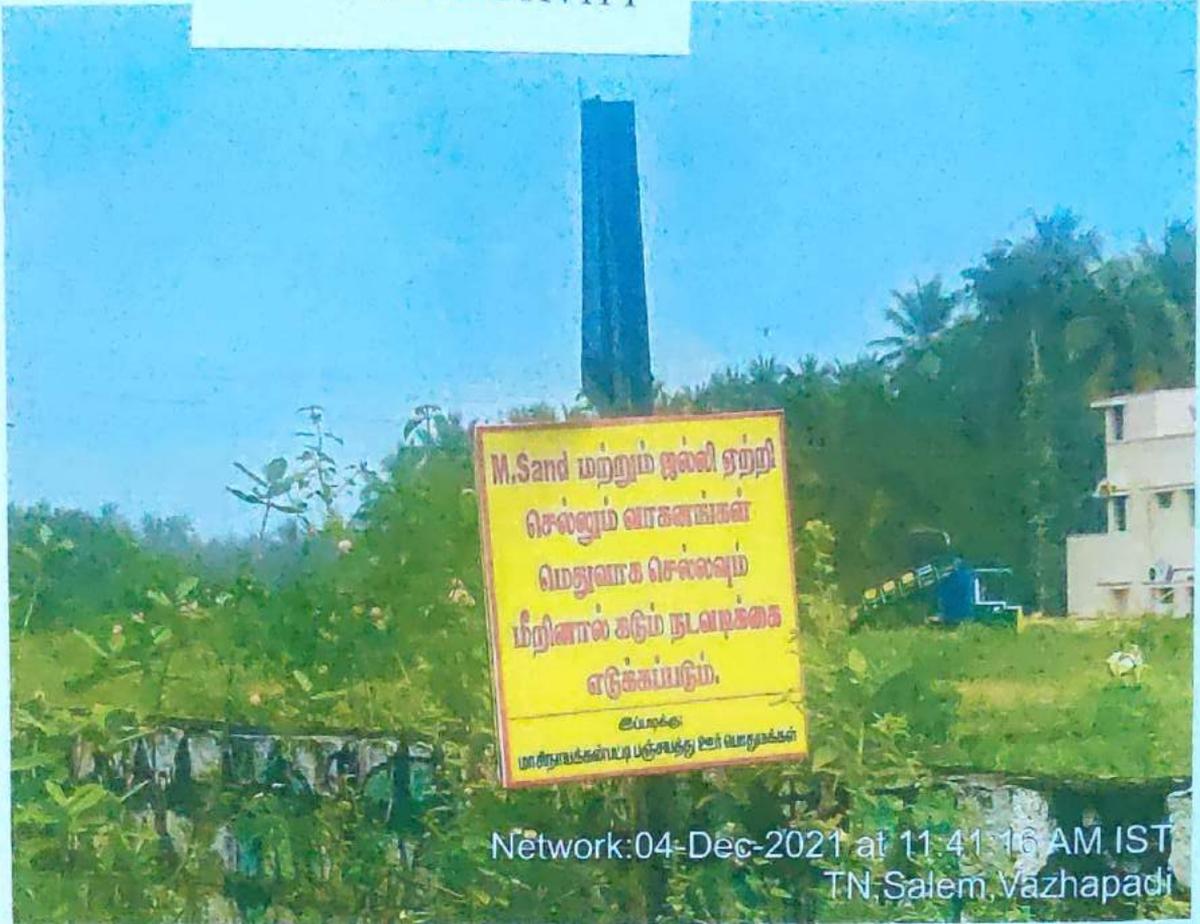
JACK HAMMER HOLE



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SOCIAL ACTIVITY

-241-



Network:04-Dec-2021 at 11:41:16 AM IST
TN:Salem,Vazhapadi

CAUTION BOARD



Network time is not synchronized
TN:Salem,Vazhapadi

SOCIAL ACTIVITY

